Commercial Complex(BDA) Indiranagar Pangalore - 560 038

Dated :

22 JUN 1989

IA I IN APPLICATI	ON NO (§)	177	
M° L° NO (3)		,

Applicant (x)

To

Respondent (s)

Shri Mahadavaiah

V/s The Regional Provident Fund Commissioner, Bangelore

1. Shri Mahadevalah U-68. Ist Main Road

> Swatantranagar Sreeramapuram Post

Bangelore - 560 021

- 2. Shri Harikrishna S. Holla Advocate 34/3, II Floor, Gamash Building 5th Main, Gandhinagar Bangalore - 560 009
- The Regional Provident Fund Commissioner 'Bhavishyanidhi Bhavan' No. 8, Rejeram Mohan Roy Road Bangalore - 560 025
- 4. Shri M. Vasudeva Rao Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/STAX/STAXX/STA

22.6.09

DE PUTY REGISTRAR

(JUDICIAL)

In the Central Administrative Tribunal Bangalore Bench, Bangalore

ORDER SHEET

Application No...... of 1989(F)

Applicant

Respondent

Mahadeyaish

The Regional Provident Fund Commissioner.

Bangalore

Advocate for Respondent

Harikrishna S. Holla

Advocate for Applicant

M. Vasudeva Rao

Date

Office Notes

Orders of Tribunal

LHAR/21.6.89

Applicant by Shri H.S. Holla. Respondents by Shri M. V. Reg.

ORDERS ON I.A.NO.1.

In the said I.A. the respondents have prayed for extension of time by three months to comply with the order dated 12-4-1989 of this Tribumel.

Shri M. Vasudeva Ran, who appeared for the respondents, urges grant of extension of time as above me the respondents wish to file SLP in the Supreme Court.

Shri Holle, counsel for the applicant, opposes the prayer of Shri Rec.

In the circumstances of the case, l deam it proper to grant extension of sime to the respondents to comply with the erder of this Tribunal within one month from today i.e. by 21-7-1989.



TRUE COPY

GENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

. 8d -

MEMBER(A)

Commorcial Complex (BDA) Indiranagar Bangaloro - 560 038

Datod: 27 SEP 1989

CONTEMPT

PETITION (CIVIL) COLORDO POOR NO (8)

IN APPLICATION NO.

177/89(F)

V/s

89

₩.F. NO (D)

Applicant (x)

Respondents

Shri Mahadayaiah

The Regional Provident Fund Commissioner, Karnataka, Bangalore

To

- 1. Shri Mahadevelah No. U-68, Ist Main Read Swatantranagar Sreeramapuram Post Bengalora - 560 021
- 2. Shri R.M. Suraj
 Advocate
 34/3, Ganash Buildings, II Floor
 5th Main, Gandhinagar
 Bengalore 560 009
- The Regional Provident Fund Commissioner
 Karnataka
 'Shavishyanidhi Bhavan'
 No. 8, Rajaram Mohan Roy Road
 Bangalore 560 025
- 4. Shri M. Vasudove Rec Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/SPORT ANDER C.P. (Civil)
passed by this Tribunal in the above said application (x) on 22-9-89

COLUMN REGISTRAR
(JUDICIAL)

Fight of As above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE 22ND DAY OF SEPTEMBER, 1989

Hon'ble Shri Justice K.S.Puttaswamy, Vice_Chairman Present:
Hon'ble Shri L.H.A. Rego, Member(A).

CONTEMPT PETITION (CIVIL) NO.74/1989

Mahadevaiah, Upper Division Clerk, (Under Suspension) Office of the Regional Provident Fund Commissioner, No.8, Rajaram Mohan Roy Road, Bangalore-560 025.

.. Complainant.

(Shri R.M.Suraj, Advocate)

Vs.

Mr.H.Mondal, The Regional Provident Fund Commissioner, No.8, Rajaram Mohan Roy Road, Bangalore 560 025.

.. Respondent.

(Shri M. Vasudeva Rao, Advocate)

This application having come up for hearing before this Tribunal today, Hon'ble Vice-Chairman made the following:

ORDER

Petitioner by Shri R.M.Suraj. Respondents by Shri M.V.Rao.

In this petition made under Section 17 of the Administrative Tribunals Act of 1985 and the Contempt of Courts Act of 1971, the petitioner has moved this Tribunal punish the respondents for not implementing an order made in his favour on 12-4-1989 in Application No.177 /1989.

3. Shri Rao submits that on the dismissal of the Special Leave Petition filed by the respondents by the Supreme Court, the respondents had implemented the order made in favour of the petitioner in letter and spirit.

Shri Suraj does not dispute this statement of Shri Rao.

From this it follows that these Contempt of Court Proceedings are liable to be dropped. We, therefore, drop these Contempt of Court Proceedings. But in the circumstance of the case, we direct the parties to bear their own costs.

CC PL X

VICE_CHAIRMAN 211

MEMBER(A)! 22 20 8

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CENTRAL ADMINISTRATIVE TRIBUNA

BANGALOHE

vr.

* * * * * * * *

Commercial Complex (SDA) Indiranagar Cangalore - 560 038

Dated : 114 AFK 1989

APPLICATION NO (%)	177	8 9(F
W, P. NO (S)		

Applicant (3)

Shri Mahadavalah

Respondent (s)

The Regional Provident Fund Commissioner, Bangalore

To

- Shri Mahadavalah U-68. Ist Main Road Swatantranagar Sreeramapuram Post Bangalore - 560 021
- Shri Heri Krishne S. Holla 2. Advocate 34/3, II Floor, Genesh Building 5th Mein, Gendhineger Bangalore - 560 009
- The Regional Provident Fund Commissioner 'Shavishya Nidhi Shavan' No. 8, Rajaram Mohan Roy Road Bangalore - 560 025
- Shri M. Vasudeva Ren Central Govt. Stng Counsel High Court Building Bangalore - 560 001

SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/SWAY/AVPERING YMVERY passed by this Tribunal in the above said application(s) on

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL:
BANGALORE BENCH: BANGALORE

Dated this the 12th day of April, 1989

Before.
THE HON'BLE MR.L.H.A.REGO ..MEMBER(A)

Application No.177 of 1989(F)

Shri Mahadevaiah S/o Ramaiah, UDC, O/o Regional Provident Fund Comissioner, Bangalore/25 R/at No.U-68, 1st Main Road Swatantranagar, Sreeramapuram post, Bangalore-21.

.. Applicant

(Shri Harikrishna S.Holla, Adv. for applicant)

Regional Provident Fund Commissioner, 8, Rajaram Mohan Rai Road,

Bangalore-25...

Respondent.

(By Shri M.Vasudeva Rao, Addl.Central Government Standing Counsel for the respondent)

This application coming on for hearing this day, HON'DLE HR. L.H.A.REGO, MEMBER(A), made the following:

Order

The applicant herein, has prayed for the contion to the respondent to enhance his Substitution Alowance (SA), in relation to the revised ray scale. for the post of Upper Divsion Clerk(UDC)[which post he held at the relevant time], as recommended by the IV Central Pay Commission('IV CPC') and accepted

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by the Government of India(GOI) and to pay the same to him accordingly, with effect from 8.12.1986 (i.e. the date on which he was placed under suspension) to date.

- 2. The salient background to this case is as follows: The applicant who was working as UDC, under the respondent, was placed under suspension by the latter on 8.12.1986(Ann.Al), as he was involved in a criminal case, which is said to be still pending decision by the Principal City Civil Judge. Pangalore.
- 3. The applicant is said to be currently paid SA according to the provisions of Rule 6(1)(b)of the Employees* Provident Fund Staff(Classification Control and Appeal) Rules, 1971 ('1971 Rules' for short), in relation to the pre-revised scale pay of UDC. He states, that according to the recommendations of the IV CPC, as accepted by the GCI, his Si, whit to have been cahanced, in relation to the revised pay scale sanctioned for the post of U.C. He is said to have represented thereon, to the respondent but to no avail. He alleges, that as a result, he is suffering no little financial hardship, on account of meagre SA paid to him, as compared to the abnormal rise in the cost of living. therefore approached this Tribunal, for He has redress.

4. The respondent has filed his reply, resisting the application.

Shri Harikrishna Holla, learned . Counsel for the applicant, submitted, that this application is alike on facts and law, with Application No.1829 of 1988 [R.L.DESHPANDE vs. THE REGIONAL PROVIDENT COMMISSIONER] and Application No.1883/1988 [N.MOHAN RAJ vs. THE REGIONAL PROVIDENT FUND CORMIS-SIONER], both of which, were disposed of by this Tribunal, on 16.1.1989 in favour of the applicant. He further pointed out, that Paview Application Vo.1883/1989, on original Application Wo.1883/1988, as rejected by this Tribunal on 5.4.1989, at the dmission stage itself. He pleaded, that the ratio decidendi in the aforesaid two applications, applied to the present case mutatis mutandis and asserted, that the respondent was therefore duty bound, to pay enhanced SA to his client, in relation to the revised pay scale in accordance with the decision of this Tribunal, in the above two case, specially, when the old may scale for the post of IPC, was no more in existence. This would otherwise be discriminatory: and illegal, he alleged.

6. In refuting the above contentions of Shri Holla, Shri E.Vasudeva Rao, learned Counsel for the respondent, submitted, that according to the provisions of Rule 6 of the Central Civil Services (Revised Pay) Rules, 1986 ('1986 Rules' for short),

a Government servant under suspension, as on 1.1.1986, (i.e. the date from which the recommendations of the IV CPC, were to be given effect to) had to; exercise his option, in regard to pay scale of the post held by him, within a period of three months, from the date of his return to duty. He stated, that representation addressed by the applicant to the respondent with a request to pay him SA, at the enhanced rate, in relation to the scale revised and sanctioned as above, for the post of UDC, was a mere application but notof the nature a statutory option, required to bcby him, in accordance with the 1986 Rules. He further pointed out, that the 1985 Rules, were implemented by the Central Provident Commissioner, by his Letter 11.3.1097 retrospectively, with effect from 1.1.1986. As, on 11.3.1987, when the said Rules came to be implemented by the Central Provident Commissioner, Shri Rao submitted, the applicant was not on duty, but under suspension, and since coised his option, in regard to the he led not pay scale is required by the Fill wells, he could not clain enhanced SA, in relation to the revised pay scale, sanctioned for the post of UDC.

7.I have examined carefully, the averments of both sides. I am satisfied, that the application before me, is on all fours, with Applications Nos. 1829 and 1883 of 1988, in point of facts and law.

If so, the legal maxim: "in like cases, the judgment should be the same" - de similibus idem est judicium applies to the present case.

8.It is apparent, that the applicant was not given due opportunity, to exercise his option in regard to the pay scale, in accordance with the 1986 Rules. In fact, the very statement of the respondent, that applicant was not on duty but under suspension, bewrays, that this opportunity was denied to him. The applicant cannot therefore,

be faulted on this score.

enhanced SA be paid to him, with effect from 8th December, 1986, in relation to the revised pay scale senctioned for the post of UDC. It is but proper, that the respondent takes a creatistic view, in enhancing the SA of the applicant, from the relevant date, in relation to the pay scale revised for the post of UDC, deeming in the above circumstances, that he ested for the same, rather than take an intrar. It view and that too, at this belated stage.

10. In fine, I make the following order:

ORDER

(i) The respondent is DIRECTED to determine, enhanced SA of the applicant, as on 8.12.1986, in relation to the revised scale of pay sanctioned for the post of UDC(pursuant to acceptance of the recommendation of the IV CPC) and the pay he would have drawn therein on that date(corresponding to the pay drawn by him, in the pre-revised pay scale, immediately prior to his suspension) had he been in service and to pay the same to him, inclusive of



arrears, within a period of \underline{two} months from the date of, receipt of this order.

(ii)The application is disposed of in the above terms, with no order however, as to costs.

(L.H.A.REGO) 12.4. YOU
MEMBER(A)

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BANGALORE

has: